

## C O N T E N T S

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No. 3, Thursday, November 24, 2011/Agrahayana 3, 1933 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

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LOK SABHA

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Thursday, November 24, 2011/Agrahayana 3, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

...(व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह (वैशाली):** महोदया, महंगाई बढ़ती जा रही है।...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग बैठ जाएं।

...(व्यवधान)

**श्री दारा सिंह चौहान (घोसी):** अध्यक्ष महोदया, हमने चर्चा के लिए नोटिस दिया है।...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग बैठ जाएं। सम्मानित अतिथि यहां बैठे हैं, आप लोग बैठ जाएं।

...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग बैठ जाएं। आप तुरंत अपना स्थान ग्रहण कीजिए।

...(व्यवधान)

**अध्यक्ष महोदया :** सम्मानित अतिथि बैठे हैं। हम उनका स्वागत कर रहे हैं। आप शांतिपूर्वक सुनिए।

...(व्यवधान)

**11.01 hrs.**

**WELCOME TO PARLIAMENTARY DELEGATION  
FROM BHUTAN**

MADAM SPEAKER: On my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming His Excellency Mr. Lyonpo Jigme Tshultim, Speaker of the National Assembly of Bhutan and the Members of the Parliamentary Delegation from Bhutan who are on a visit to India as our honoured guests.

They arrived in India on Wednesday, 23<sup>rd</sup> November, 2011. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to His Majesty, the King of Bhutan, the Parliament, the Government and the friendly people of Kingdom of Bhutan.

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**11.02 Hrs.****REFERENCE BY THE SPEAKER****Devastating floods in odisha**

MADAM SPEAKER: Hon. Members, as you are aware unprecedented rains triggered devastating floods in Odisha during the months of September and October, 2011 resulting in loss of a large number of lives and livestock, damage to crops and destruction of property rendering a large number of persons homeless.

The House expresses its profound sorrow on this natural calamity which has brought pain and suffering to the families of the bereaved and affected persons.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.02½ hrs**

*The Members then stood in silence for a short while.*

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... (व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल, प्रश्न-41 द्वा श्री भीष्म शंकर उर्फ कुशल तिवारी - उपस्थित नहीं।  
श्री कुँवरजीभाई मोहनभाई बावलिया।

... (व्यवधान)

**11.04 hrs.**

*At this stage, Shri K. Chandrasekhar Rao, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table*

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए। तीन दिन से प्रश्नकाल नहीं चल रहा है।

श्री कुँवरजीभाई मोहनभाई बावलिया।

... (व्यवधान)

श्री कुँवरजीभाई मोहनभाई बावलिया (राजकोट): अध्यक्ष महोदया, मंत्री जी ने उत्तर दिया है।... (व्यवधान)

विदेश में डालर या पाउंड का भाव बढ़ता रहता है।

... (Interruptions)

MADAM SPEAKER: Let us continue the Question Hour.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

**11.05 hrs.**

*The Lok Sabha then adjourned till Twelve of the Clock.*



**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Madam Speaker in the Chair)*

*... (Interruptions)*

**OBSERVATION BY THE SPEAKER**

Notices of motion for adjournment

MADAM SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Shailendra Kumar, K.D.Deshmukh, Dr. Raghuvans Prasad Singh, Dr. Ramachandra Dome and Shri Nama Nageswara Rao regarding unprecedented rise in prices of essential commodities.

**1201 hrs.**

*At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came and sat on the floor near the Table*

As per rule 58(vi) of the Rules of Procedure and Conduct of Business in Lok Sabha, the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time.

*... (Interruptions)*

MADAM SPEAKER: A discussion under Rule 193 on the same subject, i.e. regarding the inflation situation in India is listed in today's Order Paper at Sl. No. 9 in the name of Shri Gurudas Dasgupta and Shri Basudeb Acharia.

I have, therefore, disallowed the notices of Adjournment Motion.

The discussion under Rule 193 will be taken up at 2.00 p.m. today.

*... (Interruptions)*

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**12.02 hrs.**

**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: The House would now take up Papers to be laid on the Table of the House.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam, I beg to lay on the Table a copy of the Delimitation of Council Constituencies (Karnataka) Amendment Order, 2011 (Hindi and English versions) published in Notification No. S.O. 2295(E) in Gazette of India dated the 30<sup>th</sup> September, 2011 under sub-section (3) of Section 13 of the Representation of the People Act, 1950.

(Placed in Library, See No. LT 5294/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): Madam, I, on behalf of Shri R.P.N.Singh, beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) Notification No. 1-CA(5)/62/2011 published in Gazette of India dated 30<sup>th</sup> September, 2011, containing Audited Accounts and Report of the Council of the Institute of Chartered Accountants of India for the year ended 31<sup>st</sup> March, 2011.

(Placed in Library, See No. LT 5295/15/11)

- (ii) G.S.R. 684(E) published in Gazette of India dated 16<sup>th</sup> September, 2011, making certain amendments in the Notification No. G.S.R. 38(E) dated 19<sup>th</sup> January, 2011.

(Placed in Library, See No. LT 5296/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- (i) Notification No. G/18-CWA/9/2011 published in Gazette of India dated the 27<sup>th</sup> September, 2011, containing Audited Accounts and Report of the Council of the Institute of Cost and Works Accountants of India for the year ended 31<sup>st</sup> March, 2011.
  - (ii) Notification No. F. No. EL-2011/28 published in Gazette of India dated 28<sup>th</sup> July, 2011, making certain amendments in the Notification Nos. EL 2011/26 and EL-2011/27 dated 14<sup>th</sup> June, 2011 pertaining to Election to the Council and regional Councils of the Institute of Cost and Works Accountants of India.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (2) above.

(Placed in Library, See No. LT 5297/15/11)

- (4) A copy of the Company Secretaries Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowances of the Chairperson and Members of the Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 649(E) in Gazette of India dated 29<sup>th</sup> August, 2011, under Section 40 of the Company Secretaries Act, 1980.

(Placed in Library, See No. LT 5298/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES  
AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS  
(SHRI VINCENT H. PALA): Madam, I beg to lay:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2010-2011, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5299/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2008-2009.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2008-2009.

(iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5300/15/11)

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**12.02¼ hrs.**

... (*Interruptions*)

**COMMITTEE ON PETITIONS**

**16<sup>th</sup> and 17<sup>th</sup> Reports**

SHRI ANANT GANGARAM GEETE (RAIGAD): Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Sixteenth Report on the Action taken by the Government on the recommendations of the Committee on Petitions (15<sup>th</sup> Lok Sabha) in their Tenth Report on the representation received from Dr. Laxmikant Vajpayee regarding: Ill effects of water and air pollution caused due to slaughter of animals in Slaughter House (Kamela) run by the Meerut Nagar Nigam and related issues.
- (2) Seventeenth Report on the representation from Shri R.Y.Bankar, Mumbai regarding Uniform caste Verification Policy in Air India and related issues.

... (*Interruptions*)

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**12.02½ hrs.**

**BUSINESS ADVISORY COMMITTEE**

**30<sup>th</sup> Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the Thirtieth Report of the Business Advisory Committee.

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MADAM SPEAKER: The House will now take up 'Zero Hour' matters.

...(व्यवधान)

**अध्यक्ष महोदया :** आप बैठ जाइये, अभी जीरो ऑवर शुरू करते हैं। श्री धर्मेन्द्र यादव, आप बोलिये। श्री धर्मेन्द्र यादव के अलावा और किसी की बात रिकार्ड पर नहीं जायेगी।

*(Interruptions) ... \**

**श्री धर्मेन्द्र यादव (बदायूँ):** अध्यक्ष महोदया, आज किसान परेशान हैं, चूंकि खाद के रेट बहुत बढ़ रहे हैं। आज खाद के रेट बढ़कर दोगुना से ढाई गुना हो गये हैं। पिछले वर्ष मार्च, 2010 में डीएपी का रेट 9350 रुपये प्रति मीट्रिक टन से बढ़कर आज 18200 रुपये हो गया है। इसी तरह से एमएपी का रेट 9350 रुपये से बढ़कर 18200 रुपये प्रति मीट्रिक टन हो गया है। टीएसपी का रेट 7460 रुपये से बढ़कर 8057 रुपये प्रति मीट्रिक टन हो गया है। एमएपी खाद का रेट 4455 रुपये से बढ़कर 11300 रुपये हो गया है। जबकि किसान का समर्थन मूल्य नहीं बढ़ पा रहा है, बल्कि जो घोषित समर्थन मूल्य है, उसे उतना भी नहीं मिल पा रहा है।

न्यूट्रीशन बेस्ड सब्सिडी, पोषक तत्व आधारित राज सहायता की नीति का अंतरराष्ट्रीय व्यापारी, उर्वरक निर्माता पूरी तरह से लाभ ले रहे हैं, जिसके कारण आज किसान पूरी तरह से उनके शिकार हो रहे हैं और किसानों को सहायता का लाभ नहीं मिल पा रहा है। आज उत्तर प्रदेश सहित पूरे देश के करोड़ों-करोड़ किसान परेशान हैं। उनकी फसल की लागत की तुलना में समर्थन मूल्य बहुत कम है। इसलिए हमारा केन्द्र सरकार से निवेदन है कि वह इस मामले में तुरंत हस्तक्षेप करे और उर्वरकों के मूल्य पर कंट्रोल करे।

**अध्यक्ष महोदया :** श्री पी.टी.थॉमस तथा श्री ए.सम्पत इस विषय से अपने आपको सम्बद्ध करते हैं।

**12.05 hrs.**

Shri Dara Singh Chauhan and some other hon. Members then left the House

... (*Interruptions*)

अध्यक्ष महोदया : यह क्या तरीका है। It is very wrong.

... (*Interruptions*)

MADAM SPEAKER: You put the papers back.

... (*Interruptions*)

MADAM SPEAKER: Please get up from here and go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

**12.06 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

*(Mr. Deputy-Speaker in the Chair)*

**MATTERS UNDER RULE 377 \***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House.

*... (Interruptions)*

MR. DEPUTY-SPEAKER: Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. ... *(Interruptions)* Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

*... (Interruptions)*

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\* Treated as laid on the Table

**(i) Need to provide adequate quantity of fertilizers to farmers in Warangal Parliamentary Constituency, Andhra Pradesh**

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the kind attention of the august House regarding the problems being faced by the farmers in getting fertilizers in time and at an affordable price not only in Andhra Pradesh but all over the country especially in Telangana areas like Warangal.

Many farmers are facing lot of problems in getting the fertilizers for various crops in the kharif and the ongoing rabi season at the minimum rates fixed by the Government. Sometimes, fertilizers are out of stock or the farmers have to stand in queue for many hours due to lack of adequate fertilizers or they have to spend more amount to procure the fertilizer through other sources. Some people and companies are creating shortage fertilizers in the market. Many farmers were duped recent years due to lack of awareness in the supply of fertilizers. There is no proper system to monitor the sale of fertilizers in the market at MRP rates particularly in the remote areas in Warangal and its adjacent areas in Andhra Pradesh. This is really a issue of concern to the farmers and it affects the overall development of our country to realize the dream of achieving 4 per cent growth in agriculture and also to contribute the GDP growth of our country. Now, this is the right time for the Government to ensure the proper supply of fertilizers to farmers to achieve the goal "Food for All" and to ensure food security also.

I, therefore, request the Hon'ble Minister of Chemicals and Fertilizers, through the Chair, to kindly intervene in the matter to ensure that farmers get their fertilizers in time and at MRP rates in all seasons by strictly monitoring the market so that the interests of the farmers will be protected to get the genuine returns for their hard work in improving our economy and growth.

**(ii) Need to accord approval to the proposal of Government of Kerala to widen the Wayanad pass and undertake construction of alternate roads from Wayanad to rest of Kerala**

SHRI M.I. SHANAVAS (WAYANAD): Wayanad pass is a British engineered pass, located in the vital Calicut-Bangaluru NH 212, and its structural rigidity is at stake owing to impact of repeated natural calamities, including a massive landslide in the year 2009, severely affecting its structural integrity. Several State agencies, including Kerala State Remote Sensing Agency, and Centre for Water Resources and management have studied in depth about the Wayanad pass and found that it is becoming weak. Due to the night ban on traffic in the NH 212, numerous large haulers and heavy duty container carriers weighing more than 36,000 kilos are plying through the Wayanad pass, multiplying the chances of the pass collapsing, which if happens, would cut off the people of Wayanad from the Kerala. There are several alternate routes proposed by the Government of Kerala with funds allocated for the purpose, but the clearance from Union Ministry of Environment and Forests is yet to be granted, thereby making the realization of proposed alternate roads difficult to achieve. Therefore, I would request the Government to hasten the procedures to widen the Wayanad pass and interlock the turns in the hairpin bends. I would also urge the Government to mitigate all administrative delays in granting necessary sanctions and expedite all essential clearances from the Union Ministry of Environment and Forests for the existing alternate roads to be operational as early as possible to facilitate the people of Wayanad not be disconnected from the rest of Kerala.

**(iii) Need to take measures for the welfare of Scheduled Castes and Scheduled Tribes in the country**

**श्री जयवंत गंगाराम आवले (लातूर):** योजना आयोग की टॉस्क फोर्स की सिफारिशों के अनुसार देश के भूमिहीन अनुसूचित जाति के लोगों के लिए केन्द्र सरकार को जमीन खरीदकर बांटने का कार्य शीघ्र अमल में लाना चाहिए तथा केन्द्र सरकार को बजट में अनुसूचित जाति उपयोजना की मद में सब्सिडी के भाग को बढ़ाना चाहिए तथा उद्योग के जरिए गरीबी से लड़ने के उद्देश्य से बनाई गई संस्था राष्ट्रीय अनुसूचित जाति वित्त एवं विकास निगम को वित्तीय रूप से ज्यादा समर्थन देना चाहिए । इस वित्तीय संस्था का वर्तमान में शेयर 1000 करोड़ रुपये का है । इससे जुड़ी योजनाओं की समीक्षा करते हुए आवश्यक बदलाव लाना चाहिए । यह भी अत्यंत महत्वपूर्ण होगा कि केन्द्र सरकार को दो विशेष कोष बनाना चाहिए जिसमें से एक कोष अनुसूचित जाति की योजनाओं के लिए आवंटित राशि में से बची हुई राशि को जमा करे और दूसरा कोष अनुसूचित जनजाति से जुड़ी योजनाओं के लिए आवंटित बची राशि को जमा करे ।

अनुसूचित जाति/अनुसूचित जनजाति योजनाओं के लिए आवंटित धनराशि को न तो किसी मद हेतु खर्च किया जाए और न ही इस राशि के किसी अवधि में खर्च न हो पाने की स्थिति में 'लैप्सेबल' माना जाए । योजना आयोग की टॉस्क फोर्स ने इस राशि को सामाजिक न्याय एवं अधिकारिता मंत्रालय एवं जनजाति कार्य मंत्रालय को अनुसूचित जाति/अनुसूचित जनजाति की योजनाओं के लिए आवंटित करने की भी सिफारिश की है, जिसे सरकार को अविलम्ब लागू करना चाहिए ।

**(iv) Need to allocate adequate funds for cleaning the Thamirabarani River in Tamil Nadu**

SHRI S.S. RAMASUBBU (TIRUNELVELI): Thamirabarani is one of the perennial rivers in Tamil Nadu which originates from Pothigai hills on the Eastern slopes of the Western Ghats. It passes about 124 kms. through Tirunelveli and Tuticorin Districts and drains its water into the Bay of Bengal at Punnakayal of Gulf of Mannar. Its water is used for drinking, irrigation, fishing and electricity generation. This river is having a number of canals, dams and reservoirs. Besides fulfilling the drinking water requirements of three districts of southern Tamil Nadu, this river facilitates 82,000 acres of land of irrigation.

Of late, Thamirabarani River is greatly polluted due to rapid industrialization on its banks including pulp, paper, textile, various workshops, photographic industries, various small scale industries leading to the discharge untreated effluents as also human and animal wastes, etc. The waste consists of dye stuff, sulphates, sulphide, copper, zinc, lead, phenolics, chlorides, lingo cellulosic wastes, mercaptans, mercury, etc. The survey conducted at various canals of Thamirabarani river reveals that the arsenic, chemical and pollution levels are extremely high than the permissible limits. Further the presence of amala plants in the canal greatly absorbs the oxygen level leading to the death of living things. Besides, the increased presence of microbes spreads foul smell in the canals. There are shocking reports that one litre of river water contains more than 1,300 microbes. The presence of high-level of toxic substances in the river water and its consumption causes irritation and other skin related diseases. There is huge apprehension among the scientists and farmers that if the present situation is allowed to continue, the crops will be greatly affected.

I shall, therefore, urge upon the Union Government to allocate adequate funds for cleaning the Thamirabarani River on war-footing and direct the State Government to enforce the pollution norms strictly.

**(v) Need to undertake developmental work in Godda Parliamentary Constituency, Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): There is an urgent need to formulate a comprehensive scheme for all round development of neglected areas of Santhal Pargana in Jharkhand.

So, it is my humble request to you to consider following important points:

1. Introduction of rail link between Hansdiha and Godda.
2. Declaration of new national highways in Jharkhand like: (a) Dumri to Rampurhat via Deoghar. (b) Deoghar to Sahebganj via Godda. The State Government had already submitted their proposal to the concerned Ministry.
3. As per annual plan discussion for the year 2011-12, a hospital having 500 beds at Hansdiha has also been proposed by the State Government. Financial assistance for the project may be provided to the State.
4. As per recommendation of 13<sup>th</sup> Finance Commission, the State has identified Poriyahat, Jarmundi, Karmatand for setting up a for new ITI. Necessary assistance should be given starting the same immediately.
5. Inclusive growth of Santhal Pargana, where more than 75% people are of BPL category, should be considered by the Government.
6. There is a need to Include all the six districts of Santhal Pargana-Godda, Deoghar, Dumka, Jamtara, Sahebganj and Pakur into Integrated Action Plan (IAP).
7. To set up model colleges in all the districts of Santhal Pargana.
8. There is a need to set up a High Court bench at Dumka.

I urge the Central Government to take immediate action on the above matters



**(vi) Need to give No Objection Certificate for construction of airport building in Bikaner, Rajasthan.**

**श्री अर्जुन राम मेघवाल (बीकानेर):** मेरे बीकानेर संसदीय क्षेत्र मुख्यालय से 13 किमी. दूर वायुसेना का नाल हवाई अड्डा है। बीकानेर को वायु मार्ग से जोड़ने की मांग बहुत पुरानी है तथा इसी मांग की पूर्ति के लिए भारतीय विमान पत्तन प्राधिकरण नाल हवाई अड्डा बीकानेर में बीकानेर एयरपोर्ट हेतु टर्मिनल बिल्डिंग, एपरल एवं कार पार्किंग का निर्माण कर रहा है। एयरपोर्ट का कार्य प्रारंभ करने से पहले एयरफोर्स बीकानेर द्वारा भारतीय विमान प्राधिकरण को एक पत्र प्राप्त हुआ जिसमें एयरपोर्ट के बिल्डिंग कार्य को प्रारंभ करने की बात अंकित की गई थी लेकिन उसमें ऊंचाई का उल्लेख नहीं किया गया था और इसी क्रम में भारतीय विमान प्राधिकरण ने प्री फेब्रिकेटेड स्ट्रक्चर का निर्माण शुरू करवा दिया और ड्राईंग के अनुसार 6.5 मीटर का स्ट्रक्चर तैयार किया गया, लेकिन बाद में एयरफोर्स द्वारा एनओसी जारी की गई जिसमें ट्रेस की ऊंचाई को पांच मीटर रखने का ही उल्लेख किया गया। यहां पर उल्लेख करना प्रासंगिक रहेगा कि देश के अन्य वायुसेना के स्थानों पर भी जहां एयरपोर्ट निर्माणाधीन है वहां पर भी वायुसेना ने 6.5 मीटर या इससे अधिक की ऊंचाई की एयरपोर्ट बिल्डिंग बनाने की एनओसी जारी की है। लेकिन बीकानेर के साथ ऐसा नहीं है। मेरे द्वारा 28 जुलाई, 2011 को रक्षा मंत्री से भेंट कर इस मामले में हस्तक्षेप करने और एयरपोर्ट बिल्डिंग की ऊंचाई 6.5 मीटर के लिए वायुसेना द्वारा एनओसी जारी करने के संबंध में अनुरोध करने पर वायुसेना ने सिद्धांत: 6.5 मीटर की एनओसी जारी करने की बात स्वीकार कर ली है लेकिन अभी तक एनओसी जारी नहीं की है जिससे एयरपोर्ट निर्माण का कार्य अधर में है। मेरा रक्षा मंत्री से अनुरोध है कि इस प्रकरण में वायुसेना की एनओसी बीकानेर एयरपोर्ट के लिए 6.5 मीटर ऊंचाई के लिए जारी कराएं जिससे बीकानेर एयरपोर्ट का कार्य पूर्ण हो सके एवं बीकानेर व आस पास के जिले जैसे हनुमानगढ़, श्रीगंगानगर, नागौर एवं चुरू के नागरिकों को वायुमार्ग से यात्रा करने की सुविधा का लाभ प्राप्त हो सके।

**(vii) Need to take steps to protect crops from damage by wild animals in Sabarkantha Parliamentary Constituency, Gujarat**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** मेरा संसदीय क्षेत्र साबरकांठा ज्यादातर जंगल एवं पहाड़ियों से घिरा हुआ एक अति पिछड़ा क्षेत्र है। मेरा उक्त संसदीय क्षेत्र जंगली जानवरों के आतंक से पीड़ित है। वन विभाग की लापरवाही के कारण तमाम जंगली जानवर जैसे कि नीलगाय, सुअर इत्यादि बड़े-बड़े झुंडों में खेतों में घुसकर फसलों को भारी नुकसान पहुंचाते हैं। किसानों को रात-दिन जागकर अपनी फसलों की रखवाली करनी पड़ती है जिसके कारण जीवन-यापन के अन्य कार्य प्रभावित होते हैं। फसल नष्ट होने पर किसान विवश होकर खेती बाड़ी छोड़कर शहर में मजदूरी हेतु पलायन करता है। कई बार जब ये जंगली जानवर सड़कों पर आ जाते हैं तब ये अकस्मात दुर्घटनाओं का कारण बनते हैं। किसान एवं कृषि को देश हित में बचाना जरूरी है।

अतः सरकार से मेरा आग्रह है कि वन विभाग की जमीन को कंटीले तारों से घेरने के साथ ही वन भूमि में तालाब बनाकर पीने के पानी की व्यवस्था करनी चाहिए जिससे पानी की टोह में जंगली जानवर बाहर न निकले। भारत सरकार द्वारा किसानों को अपने खेतों की सुरक्षा हेतु कंटीले तारों की बाड़ बनाने के लिए सहायता राशि को 80 प्रतिशत कर देना चाहिए।

**(viii) Need to open a post office in Tariyani Block of Sheohar district in Bihar.**

**श्रीमती रमा देवी (शिवहर):** मेरे संसदीय क्षेत्रगत शिवहर जिले का तरियानी प्रखंड 16 पंचायतों वाला जिले का सबसे बड़ा प्रखंड है। फिर भी आज तक तरियानी प्रखंड मुख्यालय में डाकघर की स्थापना नहीं हुई। जिस कारण तरियानी प्रखंड के 8 पंचायतों के नागरिकों को डाकघर में बचत बैंक एवं डाक संबंधी सुविधाएं नहीं मिल पा रही है जबकि नियमों के अनुसार एवं जनसंख्या के आधार पर डाक घर खोलने की सारी औपचारिकताएं यहां पर पूरी हो रही है। इस प्रखंड के 8 पंचायत के लोगों को लगभग 8 किमी. की दूरी पर पड़ोस के मुजफ्फरपुर जिला के मीनापुर डाकघर जाना पड़ता है। यहीं नहीं उक्त प्रखंड के 8 पंचायतों के बी.पी.एल. परिवारों को केन्द्रीय योजनाओं का लाभ लेने हेतु उसी मीनापुर डाकघर में पासबुक खोलने हेतु जाना पड़ता है एवं काफी मुश्किलों का सामना करना पड़ता है। साथ ही, यह भी मुझे अवगत कराया जाए कि किन कारणों से अभी तक तारेयानी प्रखंड मुख्यालय में डाकघर नहीं खोला गया।

मैं सरकार से आग्रह करना चाहती हूं कि तरियानी प्रखंड मुख्यालय में एक डाकघर की स्थापना की जाए जिससे कि उक्त प्रखंड के 8 पंचायतों के नागरिकों को डाकघर की सभी सुविधाएं मिल सकें।

**(ix) Need to introduce Bullet Trains on Ahmedabad-Mumbai-Pune route**

DR. KIRIT PREMJI BHAI SOLANKI (AHMEDABAD WEST): The existing rail facility between Ahmedabad and Mumbai is not commensurate with the demand as existing track capacity is already exhausted. Even the fastest trains takes 8-9 hours to cover a distance of 500 kms. This travel time can be curtailed by introduction of bullet train connecting Ahmedabad with Mumbai which has been the request of Government of Gujarat from long time.

A study undertaken by railways for connecting Ahmedabad-Mumbai-Pune with bullet train has been completed in April, 2010.

Railway should take up the project in right earnest with a definite time frame for completion of project. Further, all pre-construction activities should be started immediately.

**(x) Need to take up relief and rehabilitation measures in the flood ravaged districts in Tamil Nadu**

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Heavy downpour of rains in the recent monsoon has caused a great havoc in several parts of Tamil Nadu. The worst affected among them is the city of Chennai along with coastal districts like Nagapattinam, Kanyakumari and also paddy cultivation areas in Thanjavur and adjoining districts. Considering the heavy loss accrued to the public and the infrastructure facilities like roads and tank bunds raised by both the Centre and the States, a huge amount may be required to rebuild and repair the same. Unfortunately, this is not covered under the national Disaster Relief and Rehabilitation Mission. Hence, it is urged that the Union Government, on its own, must respond to the situation once such news emerge in the media in this era of information. A viable formula can be evolved and a mechanism be established as and when the rainfall in a particular regions crosses the normal average rainfall pertaining to that region during a particular period. Automatic flow of relief funds must be rushed in by the Centre.

I urge upon the Centre to send a Centre Team and evaluate the loss and give adequately compensation so that both the Central and State Agencies can take up relief and rehabilitation and repair works on a war footing in Tamil Nadu.

**(xi) Need to sanction a special package for undertaking relief and rehabilitation measures for the Endosulfan affected people in Kerala**

SHRI P. KARUNAKARAN (KASARGOD): Endosulfan, the dangerous pesticide, endangered not only the environment but also the human life. Considering these facts the Government has already decided to ban use of this pesticide.

In Kerala, particularly in Kasargod district about 500 people have already died and about 10,000 people are suffering due to this dreaded pesticide. Similarly, in Palakkad, Idukki and parts of Karnataka we have witnessed the adverse affects of Endosulfan on the human life. The conditions of the suffering people are very pathetic.

Hence, I urge upon the Government to take immediate steps to sanction a special package for taking rehabilitation measures to Endosulfan affected victims especially in Kasargod District of Kerala.

**(xii) Need to permit candidates to write various departmental competitive examinations conducted by Steel Authority of India Limited and its units in regional languages**

SHRI S. SEMMALAI (SALEM): Departmental examinations (both technical and nontechnical) in the Steel Authority of India Limited (SAIL) Organizations including Salem Steel Plant in Tamil Nadu are being conducted only in Hindi and English. This puts the candidates from Non-Hindi speaking areas in a relatively disadvantageous position resulting into regional imbalance in employment opportunities. In order to ensure equality, parity and nondiscrimination, the Centre has to take suitable and immediate steps to permit candidates sitting for competitive examinations for recruitment to various posts to write the examinations in their regional languages of their choice along with Hindi and English. This method is to be adopted in Salem Steel Plant also. Department of Railways permits candidates to write competitive examinations in the language of their choice i.e. in regional language also. Likewise, SAIL should also permit the candidates to write competitive qualifying examinations for recruitment to various posts in their mother tongue i.e. regional language. The Ministry of Steel, Government of India should come forward to take suitable modification in this regard.

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... (Interruptions)

**14.01 hrs.**

*At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came and stood on the floor near the Table*

... (Interruptions)

MR. DEPUTY-SPEAKER: The House will now take up discussion under Rule 193.

... (Interruptions)

उपाध्यक्ष महोदय : आप लोग बैठ जाइये।

... (व्यवधान)

उपाध्यक्ष महोदय : कृपया बैठ जाइये।

... (व्यवधान)

उपाध्यक्ष महोदय : आप सब बैठ जाइये। महंगाई के संबंध में चर्चा हो रही है, महंगाई का संबंध सब लोगों से है।

... (व्यवधान)

उपाध्यक्ष महोदय : सिर्फ सुषमा जी की बात रिकॉर्ड में जायेगी। अन्य किसी की बात रिकॉर्ड में नहीं जायेगी।

(Interruptions) ... \*

श्रीमती सुषमा स्वराज (विदिशा): मैं तेलंगाना वाली हूं।... (व्यवधान) मैं तो जय तेलंगाना वाली हूं।... (व्यवधान) मैं आपके ही पक्ष वाली हूं।... (व्यवधान)

उपाध्यक्ष महोदय : सुषमा जी, आप बोलिये।

... (व्यवधान)

श्रीमती सुषमा स्वराज : महोदय, भारतीय जनता पार्टी तेलंगाना की पक्षधर पार्टी है और मैंने स्वयं यह मामला बहुत बार सदन में उठाया है।... (व्यवधान) मैं अपने तेलंगाना के साथियों से विनम्रता से अनुरोध

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\* Not recorded



करना चाहती हूं कि प्राइस राइस की चर्चा तीन दिन से अटकी हुई है।...(व्यवधान) पूरा देश त्राहि-त्राहि कर रहा है।...(व्यवधान) इसलिए हम सबने तय किया है कि आज हम प्राइस राइस पर चर्चा करेंगे।...(व्यवधान) मैं उनसे अनुरोध करना चाहती हूं...(व्यवधान) मैं आपके साथ हूं।...(व्यवधान) हम तेलंगाना की बात करेंगे।...(व्यवधान) सरकार सदन में बिल लेकर आये, हम इसकी पैरवी करेंगे, लेकिन आज महंगाई पर चर्चा होने दें।...(व्यवधान) मेरा आपसे विनम्र अनुरोध है कि आज आप महंगाई पर चर्चा होने दें।...(व्यवधान) मैं आपके साथ खड़ी होकर तेलंगाना की मांग करूंगी।...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): It was agreed to have a discussion on the price rise under Rule 193. Shri Gurudas Dasgupta is to start the discussion. ... *(Interruptions)* I would request them to go back to their seats. ... *(Interruptions)* It is a very important debate on the price situation. ... *(Interruptions)* Several Members wanted this discussion and let that be taken up for discussion. ... *(Interruptions)* Kindly go to your seats. ... *(Interruptions)*

**उपाध्यक्ष महोदय :** गुरुदास दासगुप्त जी आप शुरू कीजिये।

...(व्यवधान)

**श्री शैलेन्द्र कुमार (कौशाम्बी):** महोदय, पहले आप हाउस को ऑर्डर में लाइये।...(व्यवधान) आप हाउस को ऑर्डर में लाइये, तब ये अपनी बात शुरू करेंगे।...(व्यवधान) हाउस डिस्टर्ब्ड है।...(व्यवधान) आप हाउस को ऑर्डर में लाइये।...(व्यवधान)

**उपाध्यक्ष महोदय :** कृपया बैठ जाइये। यह बहुत बड़ा ईश्यू है, महंगाई के संबंध में चर्चा होनी है। इससे सब लोग त्रस्त हैं, देश के सारे लोग महंगाई से त्रस्त हैं, इसलिए आप सभी बैठ जाइये और इस समय महंगाई पर चर्चा होने दीजिये।

...(व्यवधान)



MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, November 25, 2011, at 11 a.m.

**14.06 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Friday, November 25, 2011/Agrahayana 4, 1933 (Saka).*

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